IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP NO. 177/Chd/Hry/2017

Under Section 14 (1) of the Companies Act, 2013.

In the matter of:

ACME Solar Holdings Ltd.

Petitioner.

Order delivered on: 20.07.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial).

For the petitioner:

Mr. Deepak Kukreja and Ms. Reena Tekaria both

Practising Company Secretaries.

Order (Oral)

The Authorised Representative for the petitioner submits that as per subsequent decision of the Board of Directors he seeks to withdraw the instant petition. The Authorised Representative has also filed the affidavit of Mr. M.K. Upadhayay, the Authorised Signatory of the petitioner-company along with copy of resolution of the Board of Directors dated 04.07.2017 seeking to withdraw the instant petition. Let the same be taken on record. The

instant petition is, therefore, dismissed as withdrawn.

(Justice R.P. Nagrath) Member (Judicial)

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